TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)

## GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) **NOTIFICATION** New Delhi, the 10<sup>th</sup> April, 2013

#### No.6/2013-Central Excise (N. T.)

- G.S.R. (E).- In exercise of the powers conferred by section 37 of the Central Excise Act, 1944 (1 of 1944), the Central Government hereby makes the following rules further to amend the Central Excise (Appeal) Rules, 2001, namely:—
- 1. Short title and commencement. (1) These rules may be called the Central Excise (Appeals) (Amendment) Rules, 2013.
  - (2) They shall come into force on and from the 1<sup>st</sup> day of June, 2013.
- 2. In the Central Excise (Appeals) Rules, 2001 (herein after referred to as the said rules), for rule 7, the following rule shall be substituted, namely:-
  - "7. Form of appeal or application to the Appellate Tribunal. (1) An appeal under sub-section (2) of section 35B or an application under sub-section (4) of section 35E of the Act to the Appellate Tribunal shall be made in Form No. E.A.-5.
  - (2) The appeal or application, as the case may be in Form No. E.A.-5 shall be filed in quadruplicate accompanied by an equal number of copies of the decision or order (one of which at least shall be a certified copy) passed by:-
  - a) the Appellate Commissioner of Central Excise under section 35 of the Act, as it stood immediately before the appointed day, or by the Commissioner (Appeals) under section 35A of the Act and a copy of the order passed by the Committee of Commissioners of Central Excise under sub-section (2) of Section 35B of the Act.
  - b) the Commissioner of Central Excise and a copy of the order passed by the Committee of Chief Commissioners of Central Excise under sub-section (1) of section 35E of the Act.".
- 3. For Form No. E.A.-3, E.A.-4 and E.A.-5 appended to the said rules, the following Forms shall respectively be substituted, namely:-

"FORM NO.E.A.-3 [See rule 6(1)]

## Form of Appeal to Appellate Tribunal under sub-section (1) of section 35B of the Act

#### IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

APPEAL No	of	20	J
			Appellant
	Vs		
			Respondent
1. Assessee Code*	Location Code**	PAI	N or UID***
E-Mail Address	Phone No.	]	Fax No.
2. The designation and address of the order a		sing the order a	ppealed against.
	-	-	
Dated			
-	-		

- 4. Date of communication of a copy of the order appealed against.
- 5. State or Union territory and the Commissionerate in which the order or decision of assessment, penalty, fine was made.
- 6. If the order appealed against relates to more than one Commissionerate, mention the names of all the Commissionerates, so far as it relates to the appellant.
- 7. Designation and address of the adjudicating authority in case where the order appealed against is an order of the Commissioner (Appeals).
- 8. Address to which notices may be sent to the appellant.
- 9. Address to which notices may be sent to the respondent.

	appealed against involves any question having a cise or to the value of goods for purpose of
11. Description and classification of	goods
12. Period of dispute.	
(ii) Amount of interest involved up	, if any, demanded for the period of dispute . p to the date of the order appealed against. cted or disallowed for the period of dispute s.
deposited under each head in the bideposit is made shall be furnished)  Duty  Fine	nalty or interest deposited. If so, inform the amount box below. (A copy of the challan under which the  Penalty  Interest  tion for dispensing with such deposit has been
15. Does the order appealed again related fine or penalty, so far as the a	nst also involve any customs duty demand, and appellant is concerned?
16. Does the order appealed against penalty, so far as the appellant is con	t also involve any service tax demand, and related ncerned?
17. Subject matter of dispute in ord list below)	er of priority (please choose two items from the
persons issue or Others, iii) SS	Chapter(s), ii) Valuation - whether related SI Exemption, iv) Application of Exemption No., v) CENVAT, vi) Seizure / Clandestine ebate), viii)Others]
Priority 1	Priority 2
18. Service Tax Assessee Code, if re	egistered with Service Tax.

19. Give details of Importer Exporter Coo of Foreign Trade.	de (IEC), if registered with Director General
20. If the appeal is against an Order-number of Orders-in-Original covered by	in-Appeal of Commissioner (Appeals), the the said Order-in-Appeal.
21. Whether the respondent has also fil this appeal is made?	ed appeal against the order against which
22. If answer to serial number 21 above is	s 'yes', furnish the details of the appeal.
23. Whether the appellant wishes to be h	eard in person?
24. Reliefs claimed in appeal.	
Stateme	ent of facts
Grounds	s of appeal
Signature of the authorised representative, if any.	Signature of the appellant
Verit	ication
I,that what is stated above is true to the be	the appellant, do hereby declare st of my information and belief.
Verified today, the day of	20
Signature of the authorised representative, if any.	Signature of the appellant

- **Notes.-** (1) The grounds of appeal and the form of verification shall be signed by the appellant in accordance with rule 3 of the Central Excise (Appeals) Rules, 2001.
- (2) The appeal including the statement of facts and the grounds of appeal shall be filed in quadruplicate accompanied by an equal number of copies of the order (one of which at least shall be a certified copy) appealed against.
- (3) The appeal shall be in English (or Hindi) and should set forth, concisely and under distinct heads, the grounds of appeal without any argument or narrative and such grounds should be numbered consecutively.
- (4) The appeal shall be accompanied by such fee as prescribed under subsection (6) of section 35B of the Act and shall be paid through a crossed bank draft drawn in favour of the Assistant Registrar of the Bench of the Tribunal on a branch of any nationalised bank located at the place where the Bench is situated.

-----

- \*15 digit Permanent Account Number (PAN) based registration number to be mandatorily furnished by registered persons.
- \*\* Commissionerate/ Division/ Range code (Location Code) to be also mandatorily furnished by registered persons. This Code can be procured from the website <a href="https://cbec.nsdl.com">https://cbec.nsdl.com</a> 'Assessee Code Based Search', enter the assessee registration number and it will give the Location Code of the assessee. Alternatively, one can go to another website, <a href="https://www.aces.gov.in">www.aces.gov.in</a>, then to the drop-down menu 'Central Excise', then click on 'know your location', then click on the relevant 'State' and then the concerned 'Commissionerate'.
- \*\*\* To be furnished by non –registered persons. Unique Identification (UID) number to be furnished where PAN is not available.

### FORM NO.E.A.-4

[See rule 6 (2)]

# Form of Memorandum of Cross-Objections to the Appellate Tribunal under sub-section (4) of section 35B of the Act

#### IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

Cross-Objection No of 2		
	Ар	pellant/ Applicant
	Vs	
	Re	spondent
1. Assessee Code*	Location Code**	PAN or UID***
E Maria Addison	Discount No.	E. N.
E-Mail Address	Phone No.	Fax No.
2. State or Union territory and the Assessment, penalty, fine was m		ne order or decision of
3. Date of receipt of notice of apply the appellant or, as the case		• •
4. Number and date of the order	appealed against.	
Dated		
-	-	

- 5. Address to which notices may be sent to the respondent.
- 6. Address to which notices may be sent to the appellant or applicant.
- 7. Whether the decision or order appealed against involves any question having a relation to the rate of duty of excise or to the value of goods for the purpose of assessment.

- 8. Description and classification of goods
- 9. Period of dispute
- 10. (A) In case of cross-objections filed by a person other than the Commissioner of Central Excise:
  - (i) Amount of duty, if any, demanded for the period of dispute.
  - (ii) Amount of interest involved upto the date of order appealed against
  - (iii) Amount of refund, if any, rejected or disallowed for the period of dispute
  - (iv) Amount of fine imposed.
  - (v) Amount of penalty imposed.
  - (vi) Market value of the seized goods.
- (B) (i) Amount of duty or fine or penalty or interest deposited. If so, mention the amount deposited under each head in the box below. (A copy of the challan under which the deposit is made shall be furnished)

Duty	Fine	Penalty	Interest

- (ii) If not, whether any application for dispensing with such deposit has been made?
- 11. (A) In case of cross-objections filed by the Commissioner of Central Excise;
  - (i) Amount of duty demand dropped or reduced for the period of dispute.
  - (ii) Amount of interest demand dropped or reduced for the period of dispute.
  - (iii) Amount of refund sanctioned or allowed for the period of dispute.
  - (iv) Whether no or less fine imposed?
  - (ii) Whether no or less penalty imposed?
- (B) Whether an application for staying the operation of the order appealed against has been made?
- 12. Subject matter of dispute in order of priority (please choose two items from the list below)
- [i) Classification *indicate the Chapter(s)*, ii) Valuation-whether related persons issue or Others, iii) SSI Exemption, iv) Application of Exemption Notification- *indicate the Notfn. No.*, v) CENVAT, vi) Seizure/ Clandestine removal, vii) Refund (other than rebate), viii)Others]

Priority 1	Priority 2

13. Service Tax Assessee Code, if registered with Service Tax.	

14. Give the details of Importer Exporter Code (IEC General of Foreign Trade.	C), if registered with Director
15. Reliefs claimed in memorandum of cross -objection	ns.
Grounds of Cross-objecti	on
Signature of the authorised representative, if any.	Signature of the respondent
Verification	
I,the r that what is stated above is true to the best of my inform	
Verified today, the day of	20
Signature of the authorised representative, if any.	Signature of the respondent

**Notes.-** (1) If the memorandum is filed by any person, other than the Commissioner of Central Excise, the grounds of cross-objection and the form of verification shall be signed by the respondent in accordance with rule 3 of the Central Excise (Appeals) Rules, 2001.

- (2) The memorandum of cross-objections shall be filed in quadruplicate accompanied by an equal number of copies of the order (one of which at least shall be a certified copy) appealed against.
- (3) The memorandum of cross-objections shall be in English (or Hindi) and should set forth, concisely and under distinct heads, the grounds of the cross-objection without any argument or narrative and such grounds should be numbered consecutively.
- (4) The number and year of appeal or application, as the case may be, as allotted by the office of the Appellate Tribunal and appearing in the notice of appeal or application, as the case may be, received by the respondent is to be filled in by the respondent.

-----

- \* 15 digit Permanent Account Number (PAN) based registration number to be mandatorily furnished by registered persons
- \*\* Commissionerate/ Division/ Range code (Location Code) to be also mandatorily furnished by registered persons. This Code can be procured from the website https://cbec.nsdl.com 'Assessee Code Based Search', enter the assessee registration number and it will give the Location Code of the assessee. Alternatively, one can go to another website, www.aces.gov.in, then to the drop-down menu 'central excise', then click on 'know your location', then click on the relevant 'State' and then the concerned 'Commissionerate'.
- \*\*\* To be furnished by non –registered persons. Unique Identification (UID) to be furnished where PAN is not available.

Where the memorandum of cross-objections is filed by the Commissioner of Central Excise, the above details to be furnished by the Commissioner of Central Excise in respect of the appellant.

#### **FORM NO.E.A.-5**

[See rule 7]

Form of appeal or application to Appellate Tribunal under sub- section (2) of section 35B or under sub-section (1) of section 35E of the Act

## IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

APPE	AL No	of 20
		Appellant/ Applicant
	Vs	
		Respondent
1. Assessee Code*	Location Code**	PAN or UID***
E-Mail Address	Phone No.	Fax No.
filed on the basis of the aut	horisation given by th	ant Commissionerate (if the appeal is the Committee of Commissioners under the copy of the authorisation shall be
	ee of Chief Commiss	(if the application is filed on the basis oners under sub-section (1) of section osed).
4. Name and address of the	e respondent.	
5. Number and date of the	order against which th	ne appeal or application is filed.
Dated		
	-	

6. Designation and address of the officer passing the decision or order in respect of which this appeal or application is being made.

- 7. State or Union territory and the Commissionerate in which the decision or order was made.
- 8. Date of receipt of the order referred to in (5) above by the Commissioner of Central Excise or by the jurisdictional Chief Commissioner of Central Excise, as the case may be.
- 9. Date on which order under sub-section (1) of section 35E of the Act, has been passed by the Committee of Chief Commissioners.
- 10. Date of receipt of the order referred to in (9) above by the applicant.
- 11. Whether the decision or order challenged involves any question having a relation to the rate of duty of excise or to the value of goods for the purpose of assessment.
- 12. Description and classification of goods.
- 13. Period of dispute.
- 14 (i) Amount of duty demand dropped or reduced for the period of dispute.
  - (ii) Amount of interest demand dropped or reduced for the period of dispute.
  - (iii) Amount of refund sanctioned or allowed for the period of dispute
  - (iv) Whether no or less fine imposed?
  - (v) Whether no or less penalty imposed?
  - (vi) Market value of seized goods.
- 15. Whether any application for stay of the operation of the order challenged against has been made?
- 16. Subject matter of dispute in order of priority (please choose two items from the list below)
- [i) Classification *indicate the Chapter(s),* ii) Valuation-whether related persons issue or Others, iii) SSI Exemption, iv) Application of Exemption Notification- *indicate the Notfn. No.*, v) CENVAT, vi) Seizure / Clandestine removal, vii) Refund (other than rebate), viii)Others ]

Priority 1	Priority 2

- 17. If the appeal is against an Order-in-Appeal of Commissioner (Appeals), the number of Orders-in-Original covered by the said Order-in-Appeal.
- 18. Whether the respondent has also filed appeal against the order against which this appeal or application is made?
- 19. If answer to serial number 18 above is 'yes', furnish the details of appeal.

- 20. Whether the appellant or applicant wishes to be heard in person?
- 21. Reliefs claimed in appeal or application.

#### Statement of facts

#### **Grounds of appeal or application**

Signature of the authorised Representative of the appellant/ applicant, if any.

Signature of the appellant/ applicant

Note.-The appeal or application including the statement of facts and the grounds of appeal or application shall be filed in quadruplicate accompanied by an equal number of copies of the decision or order (one of which at least shall be a certified copy) passed by the Commissioner of Central Excise/ Appeals and a copy of the order passed by the Committee of Commissioners under sub-section (2) of section 35B of the Act or an order passed by the Committee of Chief Commissioners under sub-section (1) of section 35E of the Act.

\_\_\_\_\_

\* 15 digit Permanent Account Number (PAN) - based registration number to be furnished if respondent is a registered person

\*\* Commissionerate/ Division/ Range code (Location Code) to be also mandatorily furnished for the registered person. This Code can be procured from the website https://cbec.nsdl.com — 'Assessee Code Based Search', enter the assessee registration number and it will give the Location Code of the assessee. Alternatively, one can go to another website, www.aces.gov.in, then to the drop-down menu 'central excise', then click on 'know your location', then click on the relevant 'State' and then the concerned 'Commissionerate'.

\*\*\* To be furnished for the respondent who is a non –registered person. Unique Identification (UID) number to be furnished where PAN is not available."

F.No.390/Misc/46/2011-JC

(Sunil Kumar Sinha)
Director to the Government of India

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification No. 32/2001-CENTRAL EXCISE (N.T.), dated 21<sup>st</sup> June, 2001 vide number G.S.R 446(E), dated the 21<sup>st</sup> June, 2001.